

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH-II, CHENNAI**

IBA/1217/2019 filed under Section 9  
of the Insolvency and Bankruptcy  
Code, 2016 Rule 6 of the Insolvency  
and Bankruptcy (Application to  
Adjudicating Authority) Rules, 2016.

**In the matter of M/s. Nexus Electro Steel Limited**

**M/s. Shreeji Translogistics Limited**  
Shreeji Krupa, Plot No. 107,  
Sector 19C, Vashi, Navi Mumbai-400705

**...Operational Creditor**

V/s

**M/s. Nexus Electro Steel Limited**  
(CIN: U29142TN1998PLC040858)  
No. 202 "Shivalaya" Block C  
No. 16, Ethiraj Salai, Egmore,  
Chennai-600008

**...Corporate Debtor**

**Coram:**

**R. SUCHARITHA, MEMBER (JUDICIAL)**  
**B. ANIL KUMAR, MEMBER (TECHNICAL)**

For the Operational Creditor: *Shri. S. Sathiyannarayanan, Advocate*  
For the Corporate Debtor : *Shri. V. Shreekumar, Advocate*

**ORDER**

**Per: R. SUCHARITHA, MEMBER (JUDICIAL)**

**Order pronounced on: 09.04.2021**



Under Consideration is an Application filed under section 9 of the Insolvency and Bankruptcy Code 2016 (In short, '**IB Code 2016**') by M/s. M/s. Shreeji Translogistics Limited (hereinafter referred as "**Operational Creditor**") for initiation of Corporate Insolvency Resolution Process (in short "**CIRP**") against M/s. Nexus Electro Steel Limited (hereinafter referred as "**Corporate Debtor**") on the ground of on the ground the Corporate Debtor defaulted in paying principal amount of Rs. 56,78,308/- and interest @ 24% of Rs. 35,15,068/- together amounting to Rs. 91,93,376/- as on 02.08.2019.

2. We hereby notice that this Bench in IBA/377/2020 vide Order dated 30.03.2021 has initiated Corporate Insolvency Resolution Process (in short "**CIRP**") against same Corporate Debtor namely, M/s. Nexus Electro Steel Limited and appointed **Mr. Mathur Sabhapathy Viswanathan** having Regn. No. IBBI/IPA-001/IP-P00674/2017-18/11148, No. 15/35, Musafar Jung Bahadur Street, Triplicane, Chennai-600005, Email: [msv8200@gmail.com](mailto:msv8200@gmail.com), Mobile No: 9884085514 as Interim Resolution Professional.

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3. Under this circumstance, we hereby direct the Applicant/Operational Creditor to file its claim before the IRP appointed in IBA/377/2020.

4. Accordingly, this IBA/1217/2019 stands **closed**.

-sd-  
**(ANIL KUMAR B)**  
MEMBER (TECHNICAL)

-sd-  
**(R. SUCHARITHA)**  
MEMBER (JUDICIAL)

TJS